

MR. SPEAKER : It will serve the purpose.

SHRI V. TULSIRAM : Some special measures should be taken. They are killing the police officers.

MR. SPEAKER : That is very bad.

[English]

SHRI T. BASHEER (Chirayinkil) : You had agreed to a discussion on our poor performance in the sports field.

[Translation]

MR. SPEAKER : We shall do it.

[English]

SHRI T. BASHEER : Yesterday IOA decided not to send our sportsmen to the next Olympics. It is in their report. It is very serious.

[Translation]

MR. SPEAKER : We shall fulfil the promise.

[English]

SHRI T. BASHEER : Now they have submitted a report. I think you should do it.

MR. SPEAKER : We will fulfil the promise.

[Translation]

I shall cite an urdu couplet

wo wayada hi kya jo wafa ho gya

[English]

SHRI SURESH KURUP : In the Zero Hour you are so kind today.

DR. DATTA SAMANT (Bombay South Central) : In the Zero Hour you are so friendly today.

SHRI T. BASHEER : We appreciate the stand you have taken today. You must continue with it. We all welcome it and we congratulate you.

MR. SPEAKER : It only depends upon you Members. You behaved. So, I am very happy and I co-operate. When you just all get up, more than fifty, I do not know what to do, what to listen and whom to listen.

SHRI BASUDEB ACHARIA : You allow us one by one.

[Translation]

MR. SPEAKER : I have no objection in doing so.

[English]

I am here to help. I want to emphasise what is important and we must discuss everything which is of national interest.

SHRI BASUDEB ACHARIA : This is very important.

MR. SPEAKER : No problem. I agree and I have already taken steps. I must find out the facts whether this is true or not. Then we will see something. Why not? What are we here for? If you can just adopt this line, there is no problem.

12 06 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under National Highways Act, 1936 and Major Port Trust Act, 1963 and under Proviso to article 309 of the Constitution

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT

(SHRI RAJESH PILOT : I beg to lay on the Table :—

- (1) A copy of the National Highways (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 496 (E) in Gazette of India dated the 20th August, 1986 under sub-section (3) of section 9 of the National Highways Act, 1956 [Placed in library. See No. LT—3248/86]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :—
 - (i) G.S.R. 1123 (E) published in Gazette of India dated the 1st October, 1986 approving the Mormugao Port Employees' (Children's Education Allowance) (Amendment) Regulations, 1986.
 - (ii) G.S.R. 1162 (E) published in Gazette of India dated the 23rd October, 1986 approving the Madras Port Trust General (Amendment) Regulations, 1986.
[Placed in library. See No. LT 3249/86]
- (3) A copy each of the following Notifications (Hindi and English versions) under proviso to article 309 of the Constitution :—
 - (i) The Department of Surface Transport (Transport Wing) Cash Officer Recruitment Rules, 1986 published in Notification No G.S.R. 630 in Gazette of India dated the 16th August, 1986.
 - (ii) The Ministry of Transport, Department of Surface Transport (Staff Car Driver

and Despatch Rider) Recruitment Rules, 1986 published in Notification No. G.S.R. 631 in Gazette of India dated the 16th August, 1986.

- (iii) The Ministry of Transport, Department of Surface Transport (Transport Wing) Internal Works Study Unit (Junior Analyst and Research Assistant) Recruitment Rules, 1986 published in Notification No G.S.R. 649 in Gazette of India dated the 23rd August, 1986.
[Placed in library. See No. LT 3250/86]

Notifications under Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 1196 (E) (Hindi and English versions) published in Gazette of India dated the 12th November, 1986 together with an explanatory memorandum rescinding Notification No. 389/76-Customs dated the 2nd August, 1976 under section 159 of the Customs Act, 1962.
- (2) A copy of Notification No. G.S.R. 1197 (E) (Hindi and English versions) published in Gazette of India dated the 12th November, 1986 together with an explanatory memorandum making certain amendment to Notification No. 132/86-Central Excises dated the 1st March, 1986 so as to exempt PVC compounds having a specific gravity of 1.28 or more

from the payment of central excise duty subject to the conditions specified in the notification, issued under the Central Excise Rules, 1944.

[Placed in library. See No. LT 3251/86]

Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Infant Milk Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 18th November, 1986."

12.07 hrs.

MESSAGES FROM RAJYA
SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the Provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Estate Duty (Amendment) Bill 1986, which was passed by the Lok Sabha at its sitting held on the 5th November, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its setting held on the 18th November, 1986, agreed without any amendment to the Juvenile Justice Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 10th November, 1986."

- (iii) "In accordance with the provisions of rule 111 of the Rules of

INFANT MILK FOODS AND
FEEDING BOTTLES (REGULA-
TION OF PRODUCTION,
SUPPLY AND DISTRIBUTION)
BILL, 1986—AS PASSED BY
RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table the Infant Milk Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1986 as passed by Rajya Sabha.

12.08 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Action Taken Statements

SHRI E. AYYAPU REDDY (Kurnool) : I beg to lay on the Table English and Hindi versions of the following statements :

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 14th Report (8th Lok Sabha) on Union Excise Duties—Exemption of Goods falling under Tariff Item 68.